Mentioning Matter.

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
CUTTACK

TP No.11/CTB/2019
CP (IB) No.575/KB/2018
CA (IB) No. 15/CTB/2019
CA (IB) No. 16/CTB/2019

Present: Hon'ble Member, Shri Madan B. Gosavi (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL, 2019, 10:30 A.M

Name of the Company	M/s Rajgangpur Ispat Udyog Vs M/s T. R. Chemicals Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	Mr. Zeeshan Haque	Advocates for Operational Creditor	22/4/19
2.	Mr. Akash Munshi		
1.	Mr. Patita Paban Biswal, Advocate for IRP		
2.	Mr. Joydev Sengupta, IRP		
1.	SASWAT K. ACHARYA, Adv	For Corporate Debtor	22/4/19
2.	ASHISH K. DEY, Adv		

ORDER

Ld. counsel for the Operational Creditor appear. Ld. counsel for the Corporate Debtor appear. IRP appear along with the Ld. counsel. this Tribunal by order dated 8th April, 2019. The Corporate debtor admitted in CIRP; however, no Committee of Creditors is form as to IRP did not received any claim meantime. Parties settled the dispute and accordingly, Operational Creditors filed application. There is TP No. 11/CTB/2019 CA No. 16/CTB/2019 for withdrawal of application under Section 12 A of IBC. However, in view of the Hon'ble NCLT in Company Appeal No. 16/CTB/2019. In case of M/s Ashish Garodia Vs Impact Event Management & Ors. Ltd. Permission to withdrawal the matter is granted to applicant. Accordingly, matters stand withdrawal and disposed of. All pending application stand disposed of.

Sd

M.B Gosavi
Member(J)